

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

IA (IBC) 1095/2022 in Company Petition IB/153/2021
U/s 7 of IBC, 2016

IN THE MATTER OF:

Pridhvi Asset Reconstruction and
Securitisation Company Ltd

...Financial Creditor

Vs

Sri Pavana Keerthi Hotels India Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1095/2022

Ld. PCS Ms. K Devangi for the Applicant and Ld. Counsel Shri. K Bendi Raviteja for the Respondent/RP are present.

Counter has been filed. However, Ld. PCS for the Applicant prays for leave to file Rejoinder. At request, one week time is granted for filing Rejoinder as a last chance, matter adjourned for hearing on 19.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)